

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5724

ANSWERED ON:10.05.2012

MISAPPROPRIATION OF FUNDS

Ganpatrao Shri Jadhav Prataprao;Yadav Shri M. Anjan Kumar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the public sector oil companies in the country are indulged in misappropriation of their funds;
- (b) if so, the details thereof during the last three years;
- (c) the reaction of the Government thereto;
- (d) the number of persons against whom action has been taken for such misappropriation; and
- (e) the outcome of action taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R. P. N. SINGH)

(a) to (e): Major Oil Public Sector Undertakings (PSUs) namely Oil & Natural Gas Corporation Limited (ONGC), Oil India Limited (OIL), Indian Oil Corporation Limited (IOCL), Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL) have reported that they have not indulged in misappropriation of funds. However, wherever financial irregularity is detected, oil PSUs take necessary disciplinary and legal action.